## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 38/Chd/Pb/2017

## Under Section 10 of I.B.C., 2016

In the matter of:

Oasis Agroinfra Limited, H. No.2505, Street No. 6/1A, Power House Road, Bhatinda (Punjab).

.....Corporate Applicant/Debtor.

Present: Mr. Manish Jain & Ms. Divya Sharma, Advocates for Corporate Applicant/Debtor. Mr. Vikram Bajaj, proposed Insolvency Resolution Professional. Mr. Gautam Mittal, Practising Chartered Accountant.

After arguing the case for sometime, the learned counsel for the

Corporate Applicant/Debtor seeks to withdraw the instant petition being not in

the prescribed format. The petition is dismissed as withdrawn with liberty to

file fresh one on the same cause of action.

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(Justice R.P.Nagrath) Member (Judicial)

July 07, 2017 saini